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SLP(C)No. 10370 OF 2002

ITEM No.1A

(for JT)

Court No. 6

SECTION XV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

C.A.No...../2003 @

Petition(s) for Special Leave to Appeal (Civil) No.10370/2002

(From the judgement and order dated 21/09/2001 in WA 1541/97
of The HIGH COURT OF MADRAS)

PONDICHERRY KHANDI & VILL.INDUSTRIES BD.

Petitioner (s)

VERSUS

P. KULOTHANGAN & ANR.

Respondent (s)

With

CA No...../2003 @

SLP(C)No.9482/2002

(Heard by Hon'ble Ruma Pal and P.V.Reddi,JJ.)

Date : 31/10/2003 These Petitions were called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE RUMA PAL

HON'BLE MR. JUSTICE P.VENKATARAMA REDDI

For Petitioner (s)

Mr. V.G. Pragasam,Adv.

For Respondent (s)

Mr. K. Ram Kumar,Adv.

UPON hearing counsel the Court made the following

O R D E R

Hon'ble Mrs. Justice Ruma Pal pronounced the judgment of the Court. Leave granted. Appeals are allowed. There will be no order as to costs. REPORTABLE.

[SUMAN WADHWA][MADHU SAXENA)

COURT MASTER COURT MASTER

Signed reportable judgment is placed on the file.